CCPA 84/2008

24.08.2009

Shri M.P.Dixit, ld. Counsel for the applicant. Shri R.N. Choudhary, id. Counsel for the respondents.

Heard learned counsel for the applicant as well as learned counsel for the respondents at length. We are of the view that no case of contempt is made out and hence the case is dismissed at the admission stage itself. However, the applicant is at liberty to file another OA if so advised.

Member (J)

pkl/